

MR. DEPUTY-SPEAKER: The question is...

PROF. N. G. RANGA (Guntur): Sir, this raises a very important fundamental principle...

MR. DEPUTY-SPEAKER: You have not given in writing that you want to oppose the introduction of this Bill...

PROF. N. G. RANGA: I want to say a few words against the very principle of the Bill...

MR. DEPUTY-SPEAKER: You should have given in writing. Or, you discuss with him. Both of you belong to the same Party.

The question is:

"That leave be granted to introduce a Bill to provide for banning capitation fee charged by educational and technical colleges or institutions and for matters connected therewith."

The motion was adopted.

SHRI BALASAHEB VIKHE PATIL: Sir, I introduce the Bill.

15.02 hrs.

CONSTITUTION (AMENDMENT) BILL*

(INSERTION OF NEW ARTICLE 45A)

SHRI BALASAHEB VIKHE PATIL (Kopargaon): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI BALASAHEB VIKHE PATIL: Sir, I introduce the Bill.

15.02 hrs.

RESERVATION OF POSTS IN SERVICES AND SEATS IN EDUCATIONAL INSTITUTIONS (FOR PEOPLE BELONGING TO ECONOMICALLY BACKWARD AREAS) BILL*

SHRI HARISH CHANDRA SINGH RAWAT (Almora): Sir, I beg to move for leave to introduce a Bill to provide for reservation of posts in the services of Central Government and public undertakings and seats in all types of educational institutions for people belonging to economically backward areas.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for reservation of posts in the services of Central Government and public undertakings and seats in all types of educational institutions for people belonging to economically backward areas."

The motion was adopted.

SHRI HARISH CHANDRA SINGH RAWAT: Sir, I introduce the Bill.

15.03 hrs.

CAPITAL PUNISHMENT ABO- LITION BILL*

PROF. MADHU DANDAVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill to provide for the abolition of capital punishment.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the abolition of capital punishment."

The motion was adopted.

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

15.03 hrs.

BOUNDARY COMMISSION BILL

PROF. MADHU DANDAVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill to provide for the constitution of a permanent Boundary Commission to resolve inter-State boundary disputes between States and States and between Union Territories and States.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the constitution of a permanent Boundary Commission to resolve inter-State boundary disputes between States and States and between Union Territories and States."

The motion was adopted.

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

15.03 hrs.

PERSONAL LIBERTIES (RESTORATION) BILL*

PROF. MADHU DANDAVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Tele-

graph Act, 1885, and the Indian Post Office Act, 1898.

I seek leave to introduce this Bill so that no interception of mail is there.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Telegraph Act, 1885, and the Indian Post Office Act, 1898."

The motion was adopted.

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

15.04 hrs.

PRICE CONTROL BILL*

PROF. MADHU DANDAVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill to control the prices of all essential consumer articles.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to control the prices of all essential consumer articles."

The motion was adopted.

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER: Mrs. Pramila Dandavate.

PROF. MADHU DANDAVATE (Rajapur): Sir, I beg to move for leave....

MR. DEPUTY-SPEAKER: She is not here. I have no powers, Prof. Madhu Dandavate, otherwise, I would have allowed you.